

Annexure-3
Name of Corporate Debtor- Khush Infratech Private Limited
FINANCIAL CREDITORS
Date of Commencement of CIRP-13.12.2023
List of Creditors as on 08.02.2024

LIST OF SECURED FINANCIAL CREDITORS (OTHER THAN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

(Amount in Rupees)

Sr. No.	Name of Creditor	Details of Claims received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues that may be set off	Amount of Claim not admitted	Amount of Claim under verification	Remarks if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by Security interest	Amount Covered by Guarantee	Whether Related Party?	% of voting share in CoC					
1	SREI Equipment Finance Limited	27-12-2023	2,98,45,10,806	2,98,45,10,806	First Charge on assets mentioned in Deed of Hypothecation and Personal Guarantee	2,98,45,10,806	2,98,45,10,806	No	100%	-	-	-	-	Security as per Note-A
TOTAL			2,98,45,10,806	2,98,45,10,806									-	

Note -A-Primary Security:

1. All receivables of the Hypothecator and Charge on current and non-current assets including investments & advances, Equipments and Plant & machinery
2. 20 Bighas Land situated at Phalodi- Nagaur Road, Rajasthan Stat Highway, Village- Shaitan singh Nagar, Jodhpur, Rajasthan
3. 18.10 Bighas Land situated at Phalodi-Nagaur Road, Rajasthan State Highway, Village- Shaitan singh Nagar, Jodhpur, Rajasthan
4. 28798 Sq Yards Land situated at Kharsa no. 6825 6839,6841,6842,6867, Village Bhinmal, Dist- Jalore, Rajasthan
5. 86698.53 Sq Ft (total of 87 plots) of Land situated at 87 Plots @ Badgev, Area Sheoganj, sheoganj, Rajasthan
6. 26 Plots of Land situated at Plot No 1 to 26 @ Khasra No 98/45 Village- Danasani, Tehsil - Rohat, Rajasthan
7. 1200 sqft Land situated at 6 Jalam Vilas, Paota B Road, Jodhpur, Rajasthan
8. Plot No 14,15,16,17,18 at Hari OM City, Block - E, hari Om Pali, Rajasthan

Remark:

1. This list presents claims received as on December 27, 2023, updated on January 03, 2024 and further updated on 08.02.2024, subject to further verification and update by RP as per Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations")
2. Figures have been converted into INR from respective currency as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations") as amended from time to time.
3. The abovementioned voting share has been computed on the basis of amounts verified as on date.